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Central Administrative Tribunal
Principal Bench
New Delhi

CP.248/2013 in
OA.998/2004

New Delhi this the 15th day of April, 2014

Hon'ble Shri V. Ajay Kumar, Member (Judicial)
Hon'ble Shri V. N. Gaur, Member (Administrative)

Shri Dinesh Verma
S/o Shri Daya Ram Verma
R/o D-801, Gali No.8, Ashok Nagar,
Delhi.Applicant.

(By Advocate : Shri M.K. Bhardwaj proxy for Sh. Sachin Chauhan)

VERSUS

1. Sh. Arvind Rai
Secretary, Delhi Secretariat,
I.P. Estate, New Delhi.
2. Mrs. Richa,
Deputy Secretary
Services, ACP Promotion Cell,
5th Level A-Wing,
3. Shri Amitabh Kundu
Deputy Secretary
GAD Level II, A-Wing Delhi
Secretariat, Delhi.
4. Sh. Arvind Rai
Principal Secretary
GAD Level II, A-Wing Delhi
Secretariat, Delhi.Respondents

(By Advocate: Shri Shri Vijay Pandita)

O R D E R (ORAL)

(By Hon'ble Shri V. Ajay Kumar, Member (J):-

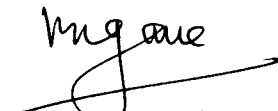
When this Contempt Petition is taken up for hearing, the learned counsel for the respondents filed the compliance affidavit and submitted that orders have been passed on 6.3.2014 and 4.4.2014 in pursuance of the directions of this Tribunal in OA.998/2004, which were confirmed in WP[c] No. 5145/2005 and SLP No. 29213/2011 by the Hon'ble High Court of Delhi and Hon'ble Supreme Court.

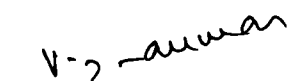
V. N. Gaur

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2. In view of the same, nothing survives in the Contempt Petition and accordingly, the same is closed. Notices issued to the respondents are discharged. There shall be no order as to costs.


(V.N. Gaur)
Member(A)


(V. Ajay Kumar)
Member (J)

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